



2026:AHC:3881

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19539 of 2025

Amjad Ali

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashwani Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashwani Kumar Yadav, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
2. The solitary prayer made in the present petition is for a direction to the second respondent, Commissioner & Secretary, Revenue Board, U.P. Anubhag-12, Lucknow to consider the mutual transfer of the petitioner from Ballia to Lakhimpur Khiri.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Commissioner & Secretary, Revenue Board, U.P. Anubhag-12, Lucknow.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Commissioner & Secretary, Revenue Board, U.P. Anubhag-12, Lucknow by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months.
5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 7, 2026

Rajesh